

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 116

IN THE MATTER OF:
IDBI Bank

C.P. (IB) No. 1/Chd/Hry/2021

... **Petitioner-Financial Creditor**

Versus

Supreme Infrastructure India Ltd.

... **Respondent-Corporate Debtor**

Under Section: 7, IBC 2016

Order delivered on 22.07.2024

Due to paucity of time, the matter could not be taken up today, hence adjourned to 12.08.2024.

Sd/-

Court Officer